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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 104/NCLT/AHM/2017
c.w. CA (CAA) No.84/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Adani Power Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|---|--------------------|-----------------------|---|
| 1. | Sandeep Singhi | Advocate | Petitioner |  |
| 2. | Pranjal Buch for Singhi & Co. | " | " | |
| 3. | Parini Shah for Singhi & Co. | " | " | |
| 4. | Jimesh Shah | C.A. | Objector |  |

ORDER

Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch with Learned Advocate Ms. Parini Shah present for Petitioner. Learned FCA Mr. Jimesh Shah present for SEPCO III Electric Power Construction Corporation.

Proof of service of notice on statutory authorities filed.

Proof of publication filed.

Learned FCA Mr. Jimesh Shah filed Memorandum of Appearance for SEPCO III Electric Power Construction Corporation and stated that he wants to make objection for the scheme.

Affidavit in Reply filed by petitioner to Regional director representation and official liquidator representation.

SEPCO III Electric Power Construction Corporation shall file objections, if any, on or before 24.10.2017 serving a copy on the petitioner company.

For hearing, list the matter on 27.10.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of October, 2017.